vide Gazette Notification No. S.O. 683 (E) dated 24.03.2008 and amendments therein notified vide Gazette Notification No. S.O. 1452(E) dated 16.6.2003 and Gazette Notification No. S.O. 1297(E) dated 6.6.2012, the layout plans of unauthorized colonies are approved by the competent authority in the Local Body on submission by Resident Welfare Associations (RWA). Building activities are allowed only after approval of layout plans.

Rules regarding construction of houses and buildings in Lal Dora area in Delhi

†1536. SHRI PARVEZ HASHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of rules regarding construction of houses and buildings in Lai Dora area, urbanized and rural villages under Master Plan, 2011 in Delhi;

(b) whether there is provision of any additional relaxation for getting the layout of the building passed in the above said areas; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) to (c) Regulations of construction of houses and building in Lal Dora and village Abadi Area are governed as per "The Building Regulations for Special Area, Unauthorised Regularised Colonies and Village Abadis, 2010," notified by Delhi Development Authority vide Notification number S.O. 97 (E) dated 17.1.2011 under Master Plan for Delhi-2021 and Circular No. TP/01/4095/11 dated 9/12/2011 issued by Town Planning Department of Municipal Corporation of Delhi.

As per the said regulations all existing exemptions with respect to sanctioning of Building Plans in Village Abadis have ceased to exist from the date of Notification of these regulations. In such areas where there are no approved layout plans, the sanction of Building Plan is governed by the provisions of Master Plan/ Zonal Development Plan.

Extension of metro line from Sector 32 to 62 of NOIDA (U.P.)

1537. SHRI VEER SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

[†]Original notice of the question was received in Hindi.

(a) whether Delhi Metro Rail Corporation (DMRC) has any project for extension of metro line from Sector 32 to 62 of Noida, Uttar Pradesh;

(b) if so, the details of the project containing the proposed location of stations etc.;

(c) whether there is any cost/time overrun in implementation of the project; and

(d) if so, the reasons therefor and by when the project is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Delhi Metro Rail Corporation Ltd. (DMRC) has informed that a Detailed Project Report (DPR) for extension of metro line from sector 32 to sector 62 of NOIDA in Uttar Pradesh was submitted to NOIDA Authority in June, 2012.

(b) This proposed extension is of length of about 6.675 km. and having 6 metro stations.

(c) No proposal has been received in this Ministry from Government of Uttar Pradesh for the extension of metro line from, sector 32 to sector 62 of NOIDA in Uttar Pradesh.

(d) Does not arise.

Agreement for sustainable urban development from India and France

1538. SHRI NAND KUMAR SAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether India and France have signed any Administrative Agreement for sustainable Urban Development in the recent past;

(b) if so, the details thereof and salient features of the said agreement; and

(c) the extent to which India would be benefited from the experience of France after the implementation of said agreement?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) An Agreement between the Government of the Republic of India and the Government of the French Republic on cooperation in the field of sustainable urban development was signed on 5th October, 2012 in Paris, France.